

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

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MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 46/81 SCHEDULED TO BE HELD ON 31.01.2012 BUT ACTUALLY HELD ON 14.02.2012.

The Meeting No. 46/81 of Norms Committee-II was held on 14.02.2012 for the licensing year 2011-12 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Sh. A.K.Mishra, AD	MOS
3.	Shri K.K Funda, A.D.	MSME
4.	Shri Parveen Sharma, Dy. DG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.03.2012.			
2	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date:13.03.2012
	Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case stands deferred and to be relisted on 13.03.2012.			
3	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date:13.03.2012

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the hard copy of the application of the firm . The case stands deferred and to be relisted on 13.03.2012

4	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date:13.03.2012
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a D.O. letter to J.S.(MNRE) to expedite the comments. The case stands deferred and to be relisted on 13.03.2012.			

5	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:13.03.2012
	Decision : NC observed that comments of C&PC is awaited and hence decided to send a reminder to C&PC to expedite the comments. The case stands deferred and to be relisted on 13.03.2012.			

6	Case No.:2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status: closed
	HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975 12.07.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

7	Case No.:9/25/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00183/AM11/	RLA File :07/24/040/00121/AM11/	Lic.No/Date:0710072965 15.07.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(97)/2008/TSW (B) dated 11.01.2012 as under:-			

Export Product : Hot Dip Galvanized and painted radiators for transformers made of CRCA – 4,750 MT.

Import Items :

Sl. No.	Item	Quantity recommended	Remarks
1.	CRCA non alloy steel sheets/coils	4,625 MT	As per SION C-274
2-5.	Relevant Paint related materials	As applied by the firm	- Do -
14.	Welding wires	1.5 MT	As applied by the firm
15-16	Aluminium oxide	Quantity and value may be restricted within 0.2% of FOB value	

17.	Zinc Ingots	190 MT	@ 4% of weight of export products
Import item No. 6 to 10 are packing material and is allowed as per packing policy. Import item No. 11 to 13 are welding wheels and may be deleted being tools. R/A may take necessary action accordingly.			

8	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.03.2012.			

9	Case No.:33/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00510/AM11/	RLA File :07/24/040/00181/AM11/	Lic.No/Date:0710073904 30.08.2010	Defer Date:13.03.2012
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a D.O. letter to J.S.(MNRE) to expedite the comments. The case stands deferred and to be relisted on 13.03.2012.			

10	Case No.:31/40/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date:13.03.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 13.03.2012.			

11	Case No.:5/31/81-ALC2/2010	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM11/	RLA File :05/24/040/00244/AM11/	Lic.No/Date:0510274913 13.10.2010	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.03.2012.			

12	Case No.:9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:13.03.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 13.03.2012.			

13	Case No.:40/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00619/AM11/	RLA File :34/24/040/00232/AM11/	Lic.No/Date:3410028754 08.12.2010	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to send a final reminder to firm to furnish the reply within 15 days . The case stands deferred and to be re-listed on 13.03.2012.			

14	Case No.:2/40/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM11/	RLA File :03/95/040/00690/AM11/	Lic.No/Date:0310606224 14.12.2010	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to send a final reminder to firm to furnish the reply within 15 days . The case stands deferred and to be re-listed on 13.03.2012.			

15	Case No.:4/45/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Reject
	HQ File :01/81/050/00481/AM11/	RLA File :03/94/040/00812/AM11/	Lic.No/Date:0310606403 15.12.2010	Defer Date:
	Decision : NC decided to reject the case as per written comments of DHI vide U.O. No. 3 (15)/2011/TSW(B)/61 dated 19.01.2012 as under:- In reply to deficiency letter , the firm has not clarified the anomaly in respect of weight balancing and net weight of export product. Hence DHI is not in position to support the proposal. R/A may take necessary action accordingly.			

16	Case No.:2/46/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00517/AM11/	RLA File :04/24/040/00245/AM11/	Lic.No/Date:0410120023 22.12.2010	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.03.2012.			

17	Case No.:15/52/81-ALC2/2010	Party Name:SANKALP FORGINGS PVT.LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00580/AM11/	RLA File :31/24/040/00227/AM11/	Lic.No/Date:3110046694 31.01.2011	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to send a final reminder to firm to furnish the reply within 15 days . The case stands deferred and to be re-listed on 13.03.2012.			

18	Case No.:3/47/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00529/AM11/	RLA File :03/94/040/00959/AM11/	Lic.No/Date:0310614989 08.02.2011	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to send a final reminder to firm to furnish the reply within 15 days . The case stands deferred and to be re-listed on 13.03.2012.			

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19	Case No.:13/52/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM11/	RLA File :04/24/040/00305/AM11/	Lic.No/Date:0410121683 17.02.2011	Defer Date:13.03.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.03.2012.				

20

Case No.:14/52/81-ALC2/2010	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
HQ File :01/81/050/00579/AM11/	RLA File :11/21/040/00129/AM11/	Lic.No/Date:1110024055 18.02.2011	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(72)/2010/TSW(B)/51 dated 30.01.2012 as under:

(i) Export Product No. 1 – Vertical Shaft Electric Generator of 44.44 MVA, 250 rpm – 03 set.

Import Items :-

Sl. No.	Item	Quantity recommended	Remarks
1 to 8	Raw materials (as per Import List)	As per SION C-1788	--
14	Stator Sheet	Deleted	Neither covered in SION nor any details/calculation has been furnished.
9 to 13 & 15-16	Components	May be allowed on net-to-net basis	As per condition of GN 4 for Engineering Products

Rest of import items (i.e. 17 to 73) are allowed on net to net basis as per condition of GN- 4 for engineering products.

R/A may take necessary action accordingly.

21	Case No.:14/50/81-ALC2/2010	Party Name:SWASTIK PIPES LTD	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00560/AM11/	RLA File :05/24/040/00322/AM11/	Lic.No/Date:0510284564 23.02.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under: 1. Words “OD 219.1 mm x6.40 mm (WT)” may be suffixed with the description of export product. 2. Quantity of export product may be modified as 104717 Mtrs. (3674 MT) 3. Words “thickness 6.40 mm” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 3693 MT inclusive of a wastage of 5 % R/A may take necessary action accordingly.				

22	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:13.03.2012

Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 13.03.2012.

23	Case No.: 7/11/81-ALC2/2011	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00076/AM12/	RLA File :05/23/040/00088/AM12/	Lic.No/Date:0510292677 07.06.2011	Defer Date:13.03.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 13.03.2012.			

24	Case No.: 8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:13.03.2012
	Decision : NC observed that comments of C&PC is awaited and hence decided to send a reminder to C&PC to expedite the comments. The case stands deferred and to be relisted on 13.03.2012.			

25	Case No.: 19/20/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00170/AM12/	RLA File :09/24/040/00574/AM11/	Lic.No/Date:0910047178 20.06.2011	Defer Date:13.03.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 13.03.2012.			

26	Case No.: 9/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00160/AM12/	RLA File :03/94/040/00188/AM12/	Lic.No/Date:0310637472 21.06.2011	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to send a final reminder to firm to furnish the reply within 15 days . The case stands deferred and to be re-listed on 13.03.2012.			

27	Case No.: 8/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00159/AM12/	RLA File :03/94/040/00248/AM12/	Lic.No/Date:0310638590 24.06.2011	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to send a final reminder to firm to furnish the reply within 15 days . The case stands deferred and to be re-listed on 13.03.2012.			

28	Case No.: 20/20/81-ALC2/2011	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00171/AM12/	RLA File :09/24/040/00158/AM12/	Lic.No/Date:0910047350 28.06.2011	Defer Date:13.03.2012
	Decision : NC observed that reply submitted by the firm is not complete . The firm has not submitted the reply in r/o SL No. 12 of SDF, hence the Committee			

decided to send a reminder to firm to submit complete reply. The case stands deferred and to be re-listed on 13.03.2012.

29	Case No.:5/18/81-ALC2/2011	Party Name:ARUN INTERNATIONAL	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00143/AM12/	RLA File :05/23/040/00130/AM12/	Lic.No/Date:0510295905 06.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under: 1. Words “containing 100000 Kgs Stainless Steel” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 110000 Kgs. inclusive of a wastage of 10 %. R/A may take necessary action accordingly.			

30	Case No.:7/18/81-ALC2/2011	Party Name:LITEX ELECTRICALS PVT LTD,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00145/AM12/	RLA File :31/83/040/00067/AM12/	Lic.No/Date:3110049124 08.07.2011	Defer Date:
	Decision : : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under: 1. Taking clue from SIONs C-238 & C-239, quantities of import items from Sl. No. 1 to 26 may be allowed as applied for. R/A may take necessary action accordingly.			

31	Case No.:14/23/81-ALC2/2011	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00194/AM12/	RLA File :06/24/040/00020/AM12/	Lic.No/Date:0610022785 08.07.2011	Defer Date:
	Decision : NC decided to withdraw the case as the case has been already approved in meeting No. 40 dated 20.12.2011.			

32	Case No.:10/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00148/AM12/	RLA File :05/23/040/00139/AM12/	Lic.No/Date:0510296435 13.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under: Taking clue from SION C-1290, Advance Authorization may be ratified as under: 1. Net weight of export product may be specified as 19600.621 MT. 2. Words “ OD(IN INCHES) and 42” ” given in the description of import items at Sl. No. 1 & 2 may be deleted and accordingly dimensions of these two import items may be modified as 14.10 MM x 1500 MM. 3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 7407.718 MT inclusive of 5% wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 12961.2 MT inclusive of 5% wastage. 5. Quantity of import item at Sl. No. 3 viz. SAW Welding Wire may be allowed as applied for i.e. 80117.75 Kgs.. 6. Quantity of import item at Sl. No. 4 viz. Epoxy powder(FBE) may be allowed as 112650 Kgs inclusive of 5 % wastage. 7. Quantity of import item at Sl. No. 5 viz. Epoxy powder(ARO) may be allowed as 112650 Kgs inclusive of 5 % wastage. 8. Quantity of import item at Sl. No. 6 viz. Liquid Epoxy may be allowed as 37844 Litre inclusive of 5 % wastage. 9. Quantities of import items from Sl. No. 7 to 15 put together may be allowed within 6% of fob value of exports. R/A may take necessary action accordingly.			

33	Case No.:12/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00150/AM12/	RLA File :05/23/040/00141/AM12/	Lic.No/Date:0510296449 13.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under: Taking clue from SION C-1290, Advance Authorization may be ratified as under: 1. Net weight of export product may be specified as 19600.621 MT. 2. Words " OD(IN INCHES) and 42" " given in the description of import item at Sl. No. 1 may be deleted and accordingly dimension of this import item may be modified as 14.10 MM x 1500 MM. 3. Quantity of import item at Sl. No. 1 may be allowed as 20368.9 MT inclusive of 5% wastage. 4. Quantity of import item at Sl. No. 2 viz. SAW Welding Wire may be allowed as applied for i.e. 80117.75 Kgs.. 5. Quantity of import item at Sl. No. 3 viz. Epoxy powder(FBE) may be allowed as 112650 Kgs inclusive of 5 % wastage. 6. Quantity of import item at Sl. No. 4 viz. Epoxy powder(ARO) may be allowed as 112650 Kgs inclusive of 5 % wastage. 7. Quantity of import item at Sl. No. 5 viz. Liquid Epoxy may be allowed as 37844 Litre inclusive of 5 % wastage. 8. Quantities of import items from Sl. No. 6 to 14 put together may be allowed within 6% of FOB value of exports. R/A may take necessary action accordingly.			

34	Case No.:13/18/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00151/AM12/	RLA File :05/23/040/00144/AM12/	Lic.No/Date:0510296566 14.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under: 1. Words "Arc Tube" may be suffixed with the description of export products from Sl. No. 1 to 17. 2. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for inclusive of 5 % wastage. 3. Quantities of import items at Sl. No. 4 5 & 6 may be allowed as 250480 Nos., 34340 Nos. & 361580 Nos. respectively inclusive of 1 % wastage. 4. Quantity of import item at Sl. No. 7 may be allowed as 1.01 gram/gram content in the export products at Sl No. 1 to 17. 5. Quantity of import item at Sl. No. 8 may be allowed as 1.10 gram/gram content in the export products at Sl No. 1 to 17 6. Quantity of import item at Sl. No. 9 may be allowed as 1.05 ltr./ltr. content in the export products at Sl No. 1 to 17 7. Quantity of import item at Sl. No. 10 may be allowed as 1.05 gram/gram content in the export products at Sl. No.2, 5, 7 & 9. 8. Quantity of import item at Sl. No. 11 may be allowed as 1.05 gram/gram content in the export products at Sl. No.4, 10, 11, 12 & 15. 9. Quantity of import item at Sl. No. 12 may be allowed as 1.05 gram/gram content in the export products at Sl. No.1 & 8. 10. Quantity of import item at Sl. No. 13 may be allowed as 1.05 gram/gram content in the export product at Sl. No.6. 11. Quantity of import item at Sl. No. 14 may be allowed as 1.05 gram/gram content in the export product at Sl. No.3. 12. Quantity of import item at Sl. No. 15 may be allowed as 1.05 gram/gram content in the export product at Sl. No.14. 13. Quantity of import item at Sl. No. 16 may be allowed as 1.05 gram/gram content in the export product at Sl. No.17. 14. Quantity of import item at Sl. No. 17 may be allowed as 1.05 gram/gram content in the export product at Sl. No.16. 15. Quantity of import item at Sl. No. 18 may be allowed as 1.05 gram/gram content in the export product at Sl. No.16. R/A may take necessary action accordingly.			

35	Case No.:3/20/81-ALC2/2011	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status: Approved
	HQ File :01/81/050/00154/AM12/	RLA File :03/95/040/00249/AM12/	Lic.No/Date:0310643425 20.07.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under:
Quantities of import items from Sl. Nos.1 to 8 may be allowed as 6300 Mtrs., 3150 Mtrs., 6615 Mtrs., 5250 Mtrs., 3150 Mtrs., 3150 Mtrs., 3150 Mtrs., and 9841 Kgs. respectively inclusive of 5 % wastage.

R/A may take necessary action accordingly.

36	Case No.:18/30/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM12/	RLA File :09/24/040/00184/AM12/	Lic.No/Date:0910047842 22.07.2011	Defer Date:13.03.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 13.03.2012.			

37

Case No.:15/20/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
HQ File :01/81/050/00166/AM12/	RLA File :05/24/040/00139/AM12/	Lic.No/Date:0510297732 27.07.2011	Defer Date:
Decision : NC decided to ratify the norms of above authorization on repeat basis as per earlier advance authorization No. 0510290135 dtd 10.5.2011 ratified in NC M.No. 42/81 dated 03.01.2012 as under: Taking clue from SION C 1392 the above AA is ratified as under:-			
SI No.	Import item	Quantity allowed	
1	COPPER WIRE ROD / COPPER CATHODE	1.01 Kg/kg content in the export product.	
2	XLPE COMPOUND/CROSSLINKABLE POLYETHYLENE INSULATION COMPOUND/ LDPE / HDPE / MDPE / LLDPE / SEMI-CONDUCTING COMPOUND	1.05 Kg/kg content in the export product.	
3	TPLSF COMPOUND	1.05 Kg/kg content in the export product.	
4	PVC RESIN	1.05 Kg/kg content in the export product.	
5	PLASTICIZER (PVC)	1.05 Kg/kg content in the export product.	
6	FILLER (CALCIUM CARBONATE / ALUMINA / TALC / KAOLIN / CHINA CLAY	1.05 Kg/kg content in the export product.	
R/A may take necessary action accordingly.			

38	Case No.:16/20/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00167/AM12/	RLA File :05/24/040/00140/AM12/	Lic.No/Date:0510297735 27.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorization on repeat basis as per earlier advance authorization No. 0510290135 dtd 10.5.2011 ratified in NC M.No. 42/81 dated 03.01.2012 as under: Taking clue from SION C 1392 the above AA is ratified as under:-			
	SI No.	Import item	Quantity allowed	

1	ALUMINIUM INGOT/WIRE ROD	1.01 Kg/kg content in the export product.
2	XLPE COMPOUND/CROSSLINKABLE POLYETHYLENE INSULATION COMPOUND/ LDPE / HDPE / MDPE / LLDPE / SEMI-CONDUCTING COMPOUND	1.05 Kg/kg content in the export product.
3	PVC RESIN	1.05 Kg/kg content in the export product.
4	PLASTICIZER (PVC)	1.05 Kg/kg content in the export product.
5	FILLER (CALCIUM CARBONATE / ALUMINA / TALC / KAOLIN / CHINA CLAY	1.05 Kg/kg content in the export product.

R/A may take necessary action accordingly.

39	Case No.:17/20/81-ALC2/2011	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00168/AM12/	RLA File :05/24/040/00146/AM12/	Lic.No/Date:0510297963 28.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(61)2011-ME dated 03.01.2012 as under :-			

S. No.	Item of imports	Wastage recommended	Qty Recommended
01	Current bars	Nil	25,00,000 Nos
02	Cage Clamps	Nil	50,00,000 Nos
03	Polyamide 6.6 Grey	5%	9582 Kg

R/A may take necessary action accordingly.

40	Case No.:18/20/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00169/AM12/	RLA File :03/94/040/00388/AM12/	Lic.No/Date:0310645394 29.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorization on repeat basis as per earlier advance authorization No. 0310645887 dtd 3.8.2011 ratified in NC M.No. 29/81 dated 11.10.2011 (on the basis of written comments of C&PC) as under:			

Item to be Exported	Quantity
Cold Form Blister Film Slitted (Laminate consisting of Oriented Polyamide Film/Aluminium Foil/PVC Film in the width of 115mm to 250 mm) (Gsm of Laminate 240grams +/-10%)	1kg

Raw-material Recommended for Import	Quantity
Cold Form Blister Film in jumbo rolls (Laminate consisting of Oriented Polyamide Film/Aluminium Foil/PVC Film in the width of 600mm to 1000mm (Gsm of Laminate – 240gm+/-10%)	1.05 kg.

R/A may take necessary action accordingly.

41	Case No.:1/33/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00269/AM12/	RLA File :03/94/040/00471/AM12/	Lic.No/Date:0310650684 26.08.2011	Defer Date:13.03.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.03.2012.				

42

Case No.:1/26/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status: Approved
HQ File :01/81/050/00217/AM12/	RLA File :31/83/040/00070/AM12/	Lic.No/Date:3110050170 07.09.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(16)/2011-TW dated 29.12.2011 as under:-
The firm is allowed export and import (@1.015 kg/kg) as per details as under:

Sl.No.		Description	Quantity
1.	Export Item	CRGO ELECTRICAL STEEL SLIT COILS OF WIDTH MAXIMUM 240 MM	9500 KGS
1.	Import Item	CRGO ELECTRICAL STEEL SHEETS IN COILS OF WIDTH 600 MM AND ABOVE AND RELEVANT THICKNESS	9643 KGS

Sl. No.		Description	Quantity
2.	Export Item	CRNGO ELECTRICAL STEEL SLIT COILS OF WIDTH MAXIMUM 240 MM	5000 KGS
2.	Import Item	CRNGO ELECTRICAL STEEL SHEETS IN COILS OF WIDTH 600 MM AND ABOVE AND RELEVANT THICKNESS	5075 KGS

R/A may take necessary action accordingly.

43	Case No.:4/26/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM12/	RLA File :03/94/040/00472/AM12/	Lic.No/Date:0310653258 13.09.2011	Defer Date:13.03.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 13.03.2012.				

44	Case No.:4/33/81-ALC2/2011	Party Name:SMR AUTOMOTIVE SYSTEMS INDIA LTD(FORMERLY KNOWN	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM12/	RLA File :05/24/040/00201/AM12/	Lic.No/Date:0510302405 14.09.2011	Defer Date:13.03.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 13.03.2012.				

45	Case No.:6/33/81-ALC2/2011	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00274/AM12/	RLA File :04/24/040/00173/AM12/	Lic.No/Date:0410128106 15.09.2011	Defer Date:13.03.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 13.03.2012.			

46	Case No.:3/33/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM12/	RLA File :31/83/040/00145/AM12/	Lic.No/Date:3110050953 11.10.2011	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.03.2012.			

47	Case No.:5/33/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00273/AM12/	RLA File :03/95/040/00505/AM12/	Lic.No/Date:0310659544 13.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per similar decision taken earlier as under:- The import of Low Carbon Ferro Chrome Lumps /Chips is allowed 5050 kg @ 1.01 kg/kg content in export product. R/A may take suitable consequential action accordingly.			

48	Case No.:7/33/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00275/AM12/	RLA File :03/95/040/00555/AM12/	Lic.No/Date:0310660019 17.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per similar decision taken earlier as under:- The import of High Carbon Ferro Chrome Chips/Lumps is allowed 5050 kg @ 1.01 kg/kg content in export product. R/A may take suitable consequential action accordingly.			

49	Case No.:8/33/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00276/AM12/	RLA File :03/94/040/00642/AM12/	Lic.No/Date:0310660312 18.10.2011	Defer Date:13.03.2012
	Decision : NC decided to ratify the norms of above authorization on repeat basis as per earlier advance authorization No. 0310645887 dtd 3.8.2011 ratified in NC M.No. 29/81 dated 11.10.2011 (on the basis of written comments of C&PC) as under:			
Item to be Exported		Quantity		
Cold Form Blister Film Slitted (Laminate consisting of Oriented Polyamide Film/Aluminium Foil/PVC Film in the width of 115mm to 250 mm)		1kg		

	(Gsm of Laminate 240grams +/-10%)	
	Raw-material Recommended for Import	Quantity
	Cold Form Blister Film in jumbo rolls (Laminate consisting of Oriented Polyamide Film/Aluminium Foil/PVC Film in the width of 600mm to 1000mm (Gsm of Laminate – 240gm+/-10%)	1.05 kg.
	R/A may take necessary action accordingly.	

50	Case No.:9/33/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM12/	RLA File :31/83/040/00148/AM12/	Lic.No/Date:3110051072 19.10.2011	Defer Date:13.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.03.2012.			

51	Case No.:1/39/81-ALC2/2011	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Approved
	HQ File :01/81/050/00343/AM12/	RLA File :03/95/040/00689/AM12/	Lic.No/Date:0310667840 29.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under:- Taking clue from SION C-1422, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 21000 Kgs., 147 Kgs. & 84 Kgs. respectively R/A may take necessary action accordingly.			

52	Case No.:2/39/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00344/AM12/	RLA File :03/95/040/00695/AM12/	Lic.No/Date:0310667844 29.11.2011	Defer Date:13.03.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. Sl no. 3,4,5 & 11 of SDF. The case stands deferred and to be re-listed on 13.03.2012.			

53	Case No.:3/39/81-ALC2/2011	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:46/81-ALC2/2011 31.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00345/AM12/	RLA File :31/83/040/00172/AM12/	Lic.No/Date:3110051773 07.12.2011	Defer Date:13.03.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. Sl no. 3,4, 11 of SDF export product wise. The case stands deferred and to be re-listed on 13.03.2012.			

SI No. 254

CASE NO. AR-85	M/s. Intek Tapes Pvt. Limited
Meeting No. 46/81	F.No.01/83/050/612/AM08/DES-II
Dated:31.01.2012	Advance Licence No. 0710052230 dated 28.06.2007
	RLA's F.No.07/24/40/232/AM08

Decision : NC observed that comments of C&PC is awaited and hence decided to send a reminder to C&PC to expedite the comments. The case stands deferred and to be relisted on 13.03.2012.

SI No. 255

CASE NO. AR-86	M/s. Vijai Electrical Ltd
Meeting No. 46/81	F.No.01/81/050/177/AM10/DES-II
Dated:31.01.2012	Advance Licence No. 09100359304 dated 16.09.2009
	RLA's F.No.09/24/40/223/AM10

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 13.03.2012.

SI No. 256

CASE NO. AR- 28	M/s. LM Wind Power Blades Pvt. Ltd.
Meeting No. 46/81	F.No.01/81/050/98/AM10/DES-II
Dated:31.01.2012	Advance Licence No. 0710056217 dated 04.03.2008
	RLA's F.No.07/24/040/0438/AM08

Decision : NC observed that comments of C&PC is awaited and hence decided to send a reminder to C&PC to expedite the comments. The case stands deferred and to be relisted on 13.03.2012.

SI No. 257

CASE NO. AR- 30	M/s. Nazareth Metals, Mumbai
Meeting No. 46/81	F.No.01/80/050/476/AM01/DES-II (pt.)
Dated:31.01.2012	Advance Licence No. 0310063820 dated 04.12.2000

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Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to send a final reminder to firm to furnish the reply within 15 days . The case stands deferred and to be re-listed on 13.03.2012.

SI No. 258

CASE NO. AR- 31	M/s. RPG Cables Ltd., Mysore
Meeting No. 46/81	F.No.01/81/050/393/AM10/DES-II
Dated:31.01.2012	Advance Licence No. 0310546258 dated 18.11.2009

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 13.03.2012.

S.No. 259

CASE NO. AR- 33	M/s. RPG Cables Ltd., Mysore
Meeting No. 46/81	F.No.01/81/050/228/AM10/DES-II
Dated:31.01.2012	Advance Licence No. 0310529890 dated 21.07.2009

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 13.03.2012.

SI No. 260

CASE NO. AR- 37	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 46/81	F.No.01/81/50/329/AM10/DES-II
Dated:31.01.2012	Advance Licence No. 0510248210 dated 24.8.2009
	RLA F.No. 05/24/40/0207/AM10

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 13.03.2012.

SI No. 261

CASE NO. AR- 38	M/s. High Energies Batteries (India) Ltd.
Meeting No. 46/81	F.No.01/81/50/211/AM10/DES-II
Dated:31.01.2012	Advance Licence No. 0410104670 dated 18.5.2009
	RLA F.No. 04/24/40/026/AM10

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.03.2012.

SI No. 262

CASE NO. AR- 41	M/s. Kotak Urja Pvt. Ltd.
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Meeting No. 46/81	F.No.01/81/50/373/AM09/DES-II
Dated:31.01.2012	Advance Licence No. 0710059579 dated 04.09.2008
	RLA F.No. 07/24/50/0296/AM09

Decision : NC observed that comments of MNRE is awaited and hence decided to send a D.O. letter to J.S.(MNRE) to expedite the comments. The case stands deferred and to be relisted on 13.03.2012.

SI No. 263

CASE NO. AR- 41	M/s. Lloyd Insulations (India) Ltd.
Meeting No. 46/81	F.No.01/81/50/036/AM10/DES-II
Dated:31.01.2012	Advance Licence No. 0510241176 dated 12.5.2009
	RLA F.No. 05/24/50/065/AM10

Decision : NC observed that the case is under examination at DHI. NC decided to call the firm for personal hearing in next NC meeting on 22.02.2012. The case stands deferred and to be relisted on 22.02.2012.

SI No. 264

CASE NO. AR- 43	M/s. Abir Infrastructure Pvt. Ltd.
Meeting No. 46/81	F.No.01/81/50/0266/AM10/DES-II
Dated:31.01.2012	Advance Licence No. 0510250680 dated 12.10.2009
	RLA F.No. 05/23/50/070/AM10

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.03.2012.

SI No. 265

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 46/81	F.No.01/80/50/0241/AM06/DES-II
Dated:31.01.2012	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 13.03.2012.

SI No. 266

CASE NO. AR- 46	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 46/81	F.No.01/80/50/01424/AM04/DES-II
Dated:31.01.2012	Advance Licence No. 3410009450 dated 08.01.2004

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.03.2012.

SI No. 267

CASE NO. AR- 48	M/s ABB. Ltd.
Meeting No. 46/81	F.No.01/80/162/0334/AM12/DES-II
Dated:31.01.2012	Advance Licence No. 0710079392 dated 26.05.2011

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 13.03.2012.
